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## 2010 3 CPJ 336

## NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION

Case No: None

**NATIONAL** 

INSURANCE APPELLANT

COMPANY LTD

Vs

Sri Eshwara Sai Oil

Mills RESPONDENT

Date of Decision: May 26, 2010

**Citation:** 2010 3 CPJ 336

**Hon'ble Judges:** Ashok Bhan , S.K.Naik J. **Advocate:** Kishore Rawat , Antima Bazaz

## **Judgement**

1. NATIONAL Insurance Company Limited-petitioner herein, which was the Opposite Party before the District Consumer Disputes Redressal Forum, Karimnagar (for short "the District Forum") has filed this Revision Petition against the Order of A. P. State Consumer Disputes Redressal Commission, Hyderabad (for short "the State Commission" in First Appeal No. 456 of 2006 whereby the State Commission has dismissed the Appeal filed by the petitioner. The District Forum had allowed the Complaint and directed the petitioner to pay Rs. 2,70,000 along with interest 9% p.a. from the date of Complaint, i.e., 29.8.2005, till realization and costs of Rs. 1,000.

2. COMPLAINANT/respondent is the owner of Ashok Leyland Oil Transportation Vehicle (for short "Oil Tanker") bearing Registration No. AP 15W 3552 and is carrying business of edible oils. Respondent got the stock/oil/consignment to be transported through the Oil Tanker with the petitioner-Insurance Company from time to time. He had taken CARRIAGE LEGAL LIABILITY POLICY No. 55130046039700000089 for the period from

3. ON 3.1.2005, while transporting the consignment of RBD Palm Oil from Kakinada to Jagtial, the Oil Tanker turned turtle at Kondagutta due to which the oil worth Rs. 3,72,068 spilled on the main road. There was loss to the Tanker worth Rs. 3,00,000 as well. Several injuries were caused to the driver and the cleaner of the Oil Tanker. Petitioner got F.I.R. No. 1 of 2005 registered at Police Station, Mallial on 3.1.2005. Thereafter, respondent filed the claim with the Insurance Company. On receipt of the intimation, petitioner appointed Shri K. David Vijay Kumar as Surveyor to conduct the survey. The Surveyor, after making inquiry, submitted his Report on 30.5.2005. The Surveyor, in his Report, under the heading "NOTE" and "CONCLUSION", reported as under:

"Note- The insured has disclosed that the oil which purchased from M/s. Ruchi Infra Structure Ltd., Kakinada is for his own retail business purpose. He has no contract with Ruchi Infrastructure Ltd., Kakinada. This transaction falls under the exclusion of 2(a) the C.L.L. Policy. Conclusion: The survey and assessment were made after gathering all possible information from the Insured, I.V. driver, police personnel at Malial P.S. Karimnagar, personal verification of things at spot and verification of invoice, R.C., D.L., Permit, etc. I confirm that the Loss or RBD Palmoline Oil due to an Accident to Tanker bearing Regd. No. AP-15/W-3552 on 3.1.2005 i.e. Rs. 2,70,000 only. However, the Insurers has not liability as this claim falls under the exclusions of Clause 2(a) the C.L.L. Policy."

4. IN view of the Report submitted by the Surveyor and the fact that the claim was not payable in terms of the Exclusion Clause 2 (a) of the Policy of Insurance, the petitioner repudiated the claim vide its letter dated 27.6.2004.

5. AGGRIEVED by the repudiation of the claim, the respondent filed the complaint before the District Forum. Initially, the petitioner-Insurance Company was proceeded ex parte. However, Written Statement and Affidavit in support thereof was filed subsequently. Note:

As there was a dispute as to whether the petitioner had filed the Written Statement and the Affidavit in support thereof, we had sent for the original record. On perusal of the original record, we find that the Written Statement as well as the Affidavit in support thereof, are on the record thereof.
6. IN the Affidavit filed, the petitioner had categorically pleaded that the Insurance Company was not liable to entertain the claim in view of the Exclusion Clause of the Policy.
7. THE District Forum, without noticing the Written Statement filed by the petitioner and the Affidavit file in support thereof, allowed the Complaint and directed the petitioner to pay Rs. 2,70,000 along with interest @ 9% p.a. from the date of Complaint, i.e., 29.8.2005 till realization along with costs of Rs. 1,000.
8. AGGRIEVED by the Order passed by the District Forum, petitioner filed an Appeal before the State Commission, which has been dismissed by the impugned Order holding that the vehicle was insured solely for the purpose of carrying oil and the Policy was issued for carrier"s legal liability. It was held that the District Forum had rightly allowed the Complaint after taking into consideration, the facts and circumstances of the case.
9. BEING aggrieved, the petitioner-Insurance Company has filed this Revision Petition.

11. THE operative part of the Policy and the Exclusion Clause 2 of the Policy, reads as under:
"NOW THIS POLICY WITNESSETH that during the currency of this Policy or any further period for which it may be in force subject to the limits terms provisions exclusions exceptions and conditions contained herein or endorsed hereon the Company hereby agrees to indemnify the insured against his legal liability for actual physical loss of or damage to goods or merchandise directly caused by the fire and/or accident to the vehicle registered under No whilst such goods or mechandise are actually transported in the said vehicle provided that fire or accident has arisen on account of negligence of the insured or negligence or criminal act of his servants and further provided that the vehicle is damaged by such fire or explosion or accident, and a claim in respect thereof is admitted under the motor comprehensive insurance policy covering the vehicle. The cover will commence with the loading of cargo on the vehicle and will be in force until unloading of the cargo at the discharging point or expiry of 3 days after the first arrival of the vehicle at the destination town whichever may first occur."
EXCLUSIONS 1
[Emphasis supplied]
12. PERUSAL of the Policy and its nomenclature, shows that the Policy in question was given to the carrier to cover his legal liability while he is acting as a carrier under the Contract of Carriage. In case, any damage is caused to the consignment, which is being

transported under the Contract of Carriage, the carrier becomes legally liable to pay compensation under the Carriers Act and, consequently, the Insurance Company

becomes liable to indemnify the carrier for the same. In case, the insured is transporting his own consignment, the Insurance Company does not become liable to indemnify the

10. COUNSEL for the parties have been heard at length.

carrier as the same falls under the Exclusion Clause of the Policy. Under the Exclusion Clause, the liability in respect of the damage to the property belonging to the insured or any of his servants or agents is specifically excluded.

13. THE case of the petitioner throughout has been that the consignment in question, which was being transported, was of the respondent/complainant. A perusal of the Complaint makes it clear that the respondent was carrying his own consignment in the Oil Tanker. The State Commission has failed to consider the specific stand taken by the petitioner in its Written Statement as well as in the ground of the Appeal to the effect that in view of the Exclusion Clause 2(a) of the Policy, the Insurance Company was not liable to indemnify the respondent of the loss suffered by him. The Policy in question covers the legal liability of the insured while he is acting as a carrier under the Contract of Carriage, that is to say, the insured entered into a Contract of Carriage for transporting the consignment of a 3rd Party. If the consignment is lost or damaged and the carrier becomes liable to pay under the Carriage Act, the Insurance Company is liable to indemnify the carrier to the extent of his liability. In the present case, the consignment, which was being carried, belonged to the insured himself and, therefore, as per the Exclusion Clause 2(a) of the Policy, the Insurance Company was not liable to indemnify for the loss suffered by the respondent. The Fora below have misinterpreted the Terms of the Policy and, therefore, the Order passed by them is liable to be set aside.

14. THE consignment belonging to the insured is not covered under the Policy. In case the insured was interested in taking the insurance cover for the said consignment, he should have taken INLAND TRANSIT POLICY and not CARRIERS LEGAL LIABILITY INSURANCE POLICY. Perusal of the Proposal Form, which is on record, shows that the Policy was for the CARRIERS LEGAL LIABILITY and, as per the operative part of the Policy and the exclusions thereunder, the Policy would not cover the risk of consignment belonging to the insured. Merely because the consignment was lost/damaged, while being carried in the vehicle in question, would not entitle the insured to the claim under the Policy when the Policy is subject to the Terms and Conditions and the specific cover granted. The State Commission has erred in holding that the petitioner was liable to pay merely because the consignment was lost/damaged while being carried in the vehicle in question.

